

राष्ट्रीय राजधानी क्षेत्र दिल्ली सरकार
वन एवं वन्य जीव विभाग,
ए-ब्लॉक, द्वितीय तल, विकास भवन, आई. पी. एस्टेट,
नई दिल्ली-110002.

अतारांकित प्रश्न संख्या : 111

दिनांक :- 23.08.2019

प्रश्नकर्ता का नाम :- श्री जगदीप सिंह

क्या माननीय पर्यावरण मंत्री यह बताने की कृपा करेंगे कि:

क्र. संख्या	प्रश्न	उत्तर
(क)	क्या यह सत्य है कि मायापुरी में मृत पड़े एक पेड़ को हटाने का निरीक्षण दो साल पहले किये जाने पर भी अभी तक उसे नहीं हटाया गया है;	घटना स्थल स्पष्ट नहीं है, यह भी स्पष्ट नहीं है कि मायापुरी में मृत पड़े एक पेड़ को हटाने का निरीक्षण संबंधित भू-स्वामित्व एजेंसियों के अधिकारियों के द्वारा किया गया है या नहीं।
(ख)	यदि हाँ, तो अभी तक उस पेड़ को न हटाये जाने के क्या कारण हैं;	हालांकि मृत पड़े पेड़ को हटाने का कार्य वन विभाग को आवंटित नहीं है इस तरह का कार्य भू-स्वामित्व निकायों द्वारा किया जाता है।
(ग)	क्या यह भी सत्य है कि वैदिक मार्ग से 20 पेड़ हटाने का आवेदन पिछले दो वर्ष से लम्बित है;	दिल्ली वृक्ष परिरक्षण अधिनियम, 1994 के प्रावधानों के तहत आवेदक ने आवश्यक दस्तावेज प्रस्तुत नहीं किए हैं इसलिए इस विभाग द्वारा आवेदक को आवश्यक दस्तावेजों को प्रस्तुत करने हेतु चेक सूची पत्र जारी की है जिसकी प्रतिलिपि अनुच्छेद- अ पर संलग्न है।
(घ)	उसकी परमिशन न न दिये जाने के क्या कारण हैं; और	
(ङ)	ये पेड़ कब तक हटा दिये जाएँगे?	


Dr. K.S. Jayachandran, IFS
Dy. Conservator of Forests (HQ)
Department of Forests & Wildlife
Govt. of N.C.T. of Delhi
A-Block, IInd Floor, Vikas Bhawan
I.P. Estate, New Delhi-110002

31/07/2019-31

Annex-B

DIARY NO:- 2023
DATE:- 20/06/20.

GOVT. OF N.C.T. OF DELHI
OFFICE OF THE DY. CONSERVATOR OF FORESTS
WEST FORESTS DIVISION: MANDIR LANE: NEW DELHI-60
(PH # 011-23361879, FAX # 011-23361876)

No.F: July/WFD/COT/2019/3198

Dated: 10-07-19

ORDER

Sub: Widening of road from 2 lane to 4 lane and C/O ghatpath. Dentr.
Vase & drain on Vedic Marg, Hari Nagar, New Delhi
Ref: 23 (16) / 3. H. STP / 10. 19. 1332 R. dt. 14/6/19

With reference to your letter cited on the subject it is to convey that your application/letter was examined and it was found to be incomplete in the following respects. Application has not been made in prescribed manner.

You may please be informed that application for tree felling/pruning permission requires to be made in accordance with the Delhi Preservation of Tree Rules, 1994, since the request made by you was incomplete for the reasons stated BELOW, the permission is being denied.

1. Correctly and completely filled up Form B (In case of Government agencies, by an officer not below the rank of Chief Engineer or H.O.D.)
2. An Affidavit (In case of Government agencies, by an officer not below the rank of Chief Engineer or H.O.D.), attested by Notary Public.
3. Rs. 3/- Court Fee Stamp to be affixed on the affidavit.
4. Enumeration list of trees existing on the land indicating girth (Girth) at 1.37 meter height of individual tree:-
 - i) Yellow rectangular base be painted (with oil paint) on all the trees within the alignment and its immediate vicinity, at a height of approx. 1.5-2 m above the ground, towards road facing side.
 - ii) Clear numbering in BLACK be painted (with oil paint) over the Yellow rectangular base.
 - iii) For trees to be felled/pruned in addition to the above numbering, a cross ('X') in RED oil paint may be placed on the tree trunk just below the Yellow rectangular base containing the number.
5. List of trees required for felling/pruning, to be numbered with paint as mentioned in above points, along with tree photograph.
6. Justification for felling/pruning of trees and possibility of reducing the number of trees to be felled, by the applicant.
7. A map specifying location of each tree, along with geo-coordinates, in the site proposed for felling of trees, duly approved by concerned officials in UTTIPEC/DUAC.
8. The exact area (in Sq mtr.), from which felling of trees is to be carried out, for which permission is sought.
9. Attested copy of property/occupancy documents.
10. No Objection Certificate from local body (NDMC/MCD/DDA/RWA/PWD/CPWD).
11. Boundary list.
12. No Objection list from the adjoining property owners.
13. Details of Compensatory plantation plan:-
 - ✓ Name and area of the site of Compensatory plantation.
 - ✓ Map of Vacant area available at the site identified for Compensatory plantation, along with its geo-coordinates.
 - ✓ In case of government agency, an undertaking from the Dy. Director (Hort.) for carrying out compensatory plantation, within the specified time frame, i.e., 09 (Nine) months.
14. Approved master plan/building plan/map by the competent authority.
15. Contact number of the personnel involved during site inspection to be provided in the Form 'B'.
16. Please provide hard copy of presentation of the said proposal.
17. Indemnity Bond of Rs. 100/- Stamp Paper.
18. ✓ Geocoordinates of the area proposed for compensatory plantation as well as site of construction *and site for transpl of trees proposed*
19. Depute staff for joint inspection.
20. Provide the inspection report of concerned Section Officer.

Original application is being returned herewith.

[Signature]
DY. CONSERVATOR OF FORESTS/
TREE OFFICER (WEST)

To
Sh. Jasward Singh
Dy. Director (Hort.) PWD
Near D.T.B. water Treatment Plant
Haiderpur, Outer Ring Road
Delhi - 110085

Received the original enclosure.
[Signature]
20/07/19
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